

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6797
ANSWERED ON:09.05.2003
OUTSTANDING TAXES
MANSINH PATEL;RAM TAHAL CHOUDHARY

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) the outstanding taxes yet to be recovered pertaining to income tax, corporate tax, customs duty and central excise duty as on date; and

(b) the time-bound programme chalked out for recovery of the same?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (GINGEE N. RAMACHANDRAN)

(a) The amounts of direct and indirect taxes outstanding as on 31.12.2002 are Rs. 62,775 crore and Rs. 14,763 crore, respectively.

(b) Recovery of taxes is a continuous process in which old demands get reduced or collected and fresh demands are added each year. In cases under dispute, the assessee generally do not pay up the demands of taxes considered due by the Department concerned, until they exhaust all available legal remedies. While persuasive and coercive action for recovery, as prescribed under the relevant laws, is taken continuously, outstanding taxes cannot thus be recovered in a time-bound manner.